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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

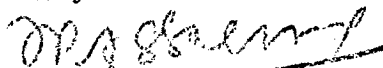
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NEW DELHI, dated the 17th December, 1974.

NOTIFICATION
(Income-tax)

No. 795 (F.No. 404/201/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri B. Upadhyaya who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri Satish Chandra as Tax Recovery Officer made under Notification No. 115 (F.No. 404/209/72-ITCC) dated 19th June, 1972 is hereby cancelled with effect from the date Shri B. Upadhyaya takes over.

3. This Notification shall come into force with effect from the date Shri B. Upadhyaya takes over as Tax Recovery Officer.


(T. R. Aggarwal)


Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 795 (F.No. 404/201/74-ITCC).

Copy forwarded to:-

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Deputy Secretary to the Govt. of India.

*NagDel.
No. CC/ITCC/383/247/RSP/74.

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